

Powers and Function to the Autonomous District Council.

TRIPURA**GAZETTE**

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PART - I -- Orders and notifications by the Government of Tripura, the High Court,
 Government Treasury etc.

GOVERNMENT OF TRIPURA
RD (PANCHAYATS) DEPARTMENT

NO. F.4(1-51)-PE/PR/97/18,512-629

Dated, Agartala, the 28th March, 2000.

NOTIFICATION

The Governor of Tripura is pleased to assign the powers and functions as mentioned below to the Tripura Tribal Area Autonomous District Council and / or to its various Bodies at District / Block and Village level with a view to enable them to function as vibrant institutions of self Government.

1. Name of Department : **Agriculture (including Horticulture)**

1.2 Functional empowerment

- (a) Transfer of responsibility for implementation of all schemes including CSS except special individual / pilot project/work needed for State level function. This will include right from selection of beneficiaries upto the end of execution subject to scheme guidelines and orders of the State Govt. as may be issued from time to time.
- (b) Transfer of all Farms, Orchards and Hiring centres, Markets except farms/ orchards needed for State level function or those which cannot be transferred for any special reasons.
- (c) Transfer of power of supervision and control for management and functioning of VLW stores.

1.3 Administrative empowerment

- (a) Services of the Deputy Director, Agriculture, posted in the District will be utilised by TTAADC with appropriate ex-officio designation to be given by the TTAADC for his functioning in the ADC areas of the concerned District. Similarly, services of Superintendent Agriculture posted in the Block will be utilised by TTAADC by giving appropriate ex-officio designation for his functioning in the ADC areas of the concerned Block/Blocks. In the Villages, full time services of the VLWs/Agri Assistants will be placed with the village level ADC bodies.

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- (b) Responsibility for payment of salary, Establishment expenses and handling of other administrative matters will, however, continue to be with the Deputy Director and Supdt. Agri under the system prevailing for Officers and Staff of the Panchayat and RD Department.
- (c) Accounts, Establishment matters including disciplinary matters, Audit will continue to be performed by the Head of Department, Head of Office and DDOs of the Department under existing manner.
- (d) Transfer of Group-C and D staff of the Department within the ADC areas of the District related to the implementation of the transferred schemes / institutions will be issued by the Deputy Director, Agriculture / Horticulture duly considering views of TTAADC / TTAADC Bodies. However, the Government reserves the right to transfer any Govt. servant within the state in public interest. All transfer posting of Group-A and B Officers within and outside the District and all inter District transfers of Group-C and D staff will continue to be done by the Department.
- (e) The District Level ADC Body will have authority to utilise the services of all field staff related to the implementation of the transferred schemes / institutions posted in the establishment of Deputy Director. Similarly, Block level ADC Body will have authority to utilise the services of the all field staff posted in the establishment of Superintendent of Agriculture related to the implementation of the transferred schemes / institutions. The appropriate level of ADC Body will have authority to closely monitor the performance of such employees within their jurisdiction and will send performance reports at periodic intervals of not exceeding a quarter commenting on the performance to the Controlling Officer of concerned Deptt. It is mandatory on the part of the Controlling officer to look into the observation made in the performance report and take necessary action on the observations under intimation to the said Bodies of the ADC areas within one month of the receipt of the report.

1.4 Financial empowerment

- (a) All programme funds of the Department earmarked for the ADC areas of the District under the District Plan / Departmental plan related to the schemes assigned to the TTAADC Bodies for implementation will be placed with the District level TTAADC Bodies for coordinated expenditure as per scheme guidelines and orders of the State Govt. as may be issued from time to time. It would be the responsibility of the District Level TTAADC Body to sub-allocate the fund according to the Plan approved by the District Level ADC Body for the ADC areas of Blocks. The Block Level ADC Body in turn will re-allocate the fund among the Villages according to the annual plan finalised by the respective Blocks. The method / formulae of sub-allocation / reallocation will also be subject to scheme guidelines and orders of the State Govt. as may be issued from time to time.

(b) The Village Level ADC Body will have authority to sanction scheme upto Rs.50,000/-. The Block Level ADC Body will have authority to sanction scheme upto Rs.2,00,000/-. The District Level ADC Body will have authority to sanction scheme upto Rs.5,00,000/-. This power can be exercised subject to the observance of codal formalities, instructions and guidelines issued by the State Government from time to time.

2. Name of Department :- Fisheries

2.1 Functional empowerment

- (a) Transfer of responsibility for implementation of all schemes including CSS except special individual / pilot project / work needed for State level function. This will include right from selection of beneficiaries upto the end of execution subject to the scheme guidelines and orders of the State Govt. as may be issued from time to time.
- (b) Transfer of all water areas including tanks, mini-barrage, lakes etc. of the Department except water areas needed for State level function or those which cannot be transferred for any special reasons.

2.2. Administrative empowerment

- (a) Services of the Deputy Director, Fisheries posted in the District will be utilised by the TTAADC with appropriate ex-officio designation to be given by the TTAADC for their functioning in the ADC areas of the concerned District. Similarly, Superintendent, (Fisheries) posted in the Sub-divisions will be utilised by the TTAADC by giving appropriate ex-officio designation for his functioning in the ADC areas of the concerned Block / Blocks. Services of the Fishery Officers / Inspectors will be utilised by the ADC Body of Block level. In the Villages full time service of the Fishery Assistants will be utilised by the ADC body of village level.
- (b) Responsibility for payment of salary, Establishment expenses and handling of other administrative matters will, however, continue to be with the Deputy Director and Supdt. Fisheries under the system prevailing for Officers and Staff of the Panchayat and RD Department.
- (c) Accounts, Establishment matters including disciplinary matters, Audit will continue to be performed by the Head of Department, Head of Office and DDOs under existing manner.

- (d) Transfer of Group-C and D staff of the Department within the ADC areas of the District related to the implementation of the transferred schemes / water areas assigned to TTAADC Bodies will be issued by the Deputy Director, Fisheries duly considering TTAADC / TTAADC Bodies. However, the Government reserves the right to transfer any Govt. servant within the State in public interest. All transfers posting of Group-A and B Officers within and outside the District and all inter District transfers of Group-C and D staff will continue to be done by the Department.
- (e) The District Level ADC Body will have authority to utilise the services of all field staff related to the implementation of the transferred schemes / water areas posted in the establishment of Deputy Director. Similarly, Block level ADC Body will have authority to utilise the services of the all field staff posted in the establishment of Superintendent, Fisheries having jurisdiction in the Block, related to the implementation of the transferred schemes / water areas. The appropriate level of ADC Body will have authority to closely monitor the performance of such employees within their jurisdiction and will send performance reports at periodic intervals of not exceeding a quarter commenting on the performance to the Controlling Officer of concerned Deptt. It is mandatory on the part of the Controlling officer to look into the observation made in the performance report and take necessary action on the observations under intimation to the said Bodies of the ADC Areas within one month of the receipt of the report.

2.3 Financial empowerment

- (a) All programme funds of the Department earmarked for the ADC areas of the District under the District Plan / Departmental plan related to the schemes assigned to TTAADC Bodies for implementation will be placed with the District level TTAADC Body for coordinated expenditure in the concerned District as per scheme guidelines and orders of the State Govt. as may be issued from time to time. It would be the responsibility of the District Level TTAADC Body to sub-allocate the fund according to the Plan approved by the District Level ADC Body for the ADC areas of the Blocks. The Block Level ADC Body in turn will re-allocate the fund among the villages according to the annual plan finalised by the respective Blocks. The method / formulae of sub-allocation / re-allocation will also be subject to scheme guidelines and orders of the State Govt. as may be issued from time to time.
- (b) The Village Level ADC Body will have authority to sanction scheme upto Rs.50,000/-. The Block Level ADC Body will have authority to sanction scheme upto Rs.2,00,000/-. The District Level ADC Body will have authority to sanction scheme upto Rs.5,00,000/-. This power can be exercised subject to the observance of codal formalities, instructions and guidelines issued by the State Government from time to time.

3. Name of Department :- **Animal Resource
Development Department**

3.1 Functional empowerment

- (a) Transfer of responsibility for implementation of all schemes including CSS except special individual / pilot project / work needed for State level function. This will include right from selection of beneficiaries upto the end of execution subject to scheme guidelines and orders of the State Govt. as may be issued from time to time.
- (b) Transfer of Veterinary Dispensaries to Block level ADC Bodies and Stockmen Sub-centres and First Aid centres to Block level ADC bodies / Village level ADC bodies as may be decided by the Department.

3.2. Administrative empowerment

- (a) Services of Deputy Director,ARD posted in the District will be utilised by the TTAADC with appropriate ex-officio designation to be given by the TTAADC for their functioning in the ADC areas. Similarly, Assistant Director (AR) posted in the Sub-divisions will be utilised by TTAADC by giving appropriate ex-officio designation for his functioning in the ADC areas of the concerned Block / Blocks. Services of Veterinary Surgeons will be utilised by the TTAADC body of the Block and staff of Stockmen Sub-Centres, First Aid Centres will be utilised by the Block level / Village level TTAADC Bodies as may be decided by the Department.
- (b) Responsibility for payment of salary, Establishment expenses and handling of other administrative matters will, however, continue to be with the Deputy Director and Assistant Director(AR) under the system prevailing for Officers and Staff of the Panchayat and RD Department.
- (c) Accounts, Establishment matters including disciplinary matters, Audit will continue to be performed by the Head of Department, Head of Office and DDOs under existing manner.
- (d) Transfer of Group-C and D staff of the Department within the ADC areas of the District related to the implementation of the transferred schemes / institutions will be issued by the Deputy Director, Animal Resource Development Department duly considering the views of TTAADC /TTAADC Bodies. However, the Government reserves the right to transfer any Govt. servant within the State in public interest. All transfer and posting of Group A and B Officers within and outside the District and all inter District transfers of Group-C and D staff will continue to be done by the Department.

(e) The District Level ADC Body will have authority to utilise the services of all field staff related to the implementation of transferred schemes / institutions posted in the establishment of Deputy Director. Similarly, Block level ADC bodies will have authority to utilise the services of the all field staff posted in the establishment of Assistant Director(AR) having jurisdiction in the Block related to the implementation of the transferred schemes / institutions. The appropriate level of ADC Body will have authority to closely monitor the performance of the employees working in the institution within their jurisdiction and will send performance reports at periodic intervals of not exceeding a quarter commenting on the performance to the Controlling Officer of concerned Deptt. It is mandatory on the part of the Controlling officer to look into the observation made in the performance report and take necessary action on the observations under intimation to the PRI within one month of the receipt of the report.

3.3. Financial empowerment

(a) All programme funds of the Department earmarked for the ADC areas of the District under the District Plan / Departmental plan related to the schemes assigned to TTAADC Bodies for implementation will be placed with the District level ADC body for coordinated expenditure in the concerned District as per scheme guidelines and orders of the State Govt. as may be issued from time to time. It would be the responsibility of the District Level ADC Body to sub-allocate the fund according to the Plan approved by the District Level ADC Body for the ADC areas of the Blocks. The Block Level ADC Body in turn will re-allocate the fund among the villages according to the annual plan finalised by the respective Blocks. The method / formulae of sub-allocation / re-allocation will also be subject to scheme guidelines and orders of the State Govt. as may be issued from time to time.

(b) The Village Level ADC Body will have authority to sanction scheme upto Rs.50,000/-. The Block Level ADC Body will have authority to sanction scheme upto Rs.2,00,000/-. The District Level ADC Body will have authority to sanction scheme upto Rs.5,00,000/-. This power can be exercised subject to the observance of code formalities, instructions and guidelines issued by the State Government from time to time.

4. Name of Department :- **Education Department.**

4.1 Functional empowerment

(a) Transfer of power of supervision of all Primary Schools, Balwadi, ICDS and Adult Education centres to the Village level ADC body. Similarly, transfer of power for supervision of Senior Basic, High Schools and Higher Secondary Schools

to the Block level ADC body. The District Level ADC Bodies will exercise over-all supervision of all educational Institutions within the District upto Higher Secondary level falling within its jurisdiction.

(b) The appropriate level/levels of ADC Body / Bodies will have authority to implement, supervise and monitoring of following programmes/schemes:-

- (i) Promotion of hundred percent enrolment of children in primary school and initiative measures to reduce drop-outs.
- (ii) Management, Supervision and Control over Balahar programme, TLC programme and schemes of similar nature.
- (iii) Selection of beneficiaries, supervision and monitoring of Old Age pension scheme and other schemes of similar nature.
- (iv) Execution of implementation of all works of construction and maintenance of houses and buildings of all Institutions upto Primary level.
- (v) Supervision and monitoring of schemes for payment of stipend, book grants etc.

4.2 Administrative empowerment

- (a) Services of Deputy Director, Education posted in the District will be utilised by the TTAADC with appropriate ex-officio designation to be given by the TTAADC for his functioning in the ADC areas of the concerned District. Similarly, services of Inspector of Schools posted in the Sub-divisions will be utilised by giving appropriate ex-officio designation for their functioning in the ADC areas of the concerned Block / Blocks, if necessary.
- (b) Responsibility for payment of salary, establishment expenses, and handling of other administrative matters will, however, continue to be with the Deputy Director, Inspector of Schools, Headmaster of High/ Higher Secondary Schools under existing arrangement.
- (c) Accounts, Establishment matters including disciplinary matters, Audit will continue to be performed by the Head of Department, Head of Office and DDOs under existing manner.
- (d) Transfer of all Group-C and D staff of the Department under High and Higher Secondary establishment within the ADC areas of the District and transfer of all Group-C and D staff right from pre-primary to Senior Basic level within ADC areas of the District will be issued by the Deputy Director,

Education duly considering views of TTAADC / TTAADC Bodies. However, the Government reserves the right to transfer any Govt. servant within the State in public interest. All transfer posting of Group-A and B Officers within and outside the District and all inter District transfers of Group-C and D staff will continue to be done by the Department.

(e) The appropriate level of ADC Body will have authority to closely monitor the performance of the employees working in the institution within their jurisdiction and will send performance reports at periodic intervals of not exceeding a quarter commenting on the performance to the Controlling Officer of concerned Deptt. It is mandatory on the part of the Controlling officer to look into the observation made in the performance report and take necessary action on the observations under intimation to the said Body of the ADC areas within one month of the receipt of the report.

4. 3 Financial empowerment

(a) All programme funds of the Department earmarked for the ADC areas of the District under the District Plan / Departmental plan related to the schemes, if any, assigned to TTAADC Bodies for implementation will be placed with the District level ADC Body for coordinated expenditure in the concerned District as per scheme guidelines and orders of the State Govt. as may be issued from time to time. It would be the responsibility of the District Level TTAADC Body to sub-allocate the fund according to the Plan approved by the District Level ADC Body for the ADC areas of the Blocks. The Block Level ADC Body in turn will re-allocate the fund among the villages according to the annual plan finalised by the respective Blocks. The method / formulae of sub-allocation / re-allocation will also be subject to the scheme guidelines and orders of the State Govt. issued from time to time.

(b) The Village Level ADC Body will have authority to sanction scheme upto Rs.50,000/-. The Block Level ADC Body will have authority to sanction scheme upto Rs.2,00,000/-. The District Level ADC Body will have authority to sanction scheme upto Rs.5,00,000/-. This power can be exercised subject to the observance of codel formalities, instructions and guidelines issued by the State Govt. from time to time.

5. Name of Department :- PWD including IFC & PHE

5.1 Functional empowerment

(a) Transfer of responsibility for selection of sites and projects except projects having inter District and State level importance.

- (b) Transfer of management of Minor irrigation projects, water supply projects, to Block level ADC Body/Village level ADC Body as per scheme that may be evolved by the Govt. in this regard except major repairs, replacement and salary and establishment expenses.

5.2 Administrative empowerment

- (a) Services of Superintending Engineer, PWD(IFC & PHC) posted in the District will be utilised by TTAADC with appropriate ex-officio designation to be given by the TTAADC for his functioning in the ADC areas of the concerned District. Similarly, services of Assistant Engineer / SDO of the Department posted in the Sub-divisions / Blocks will be utilised by the TTAADC by giving appropriate ex-officio designation for their functioning in the ADC areas of the concerned Block / Blocks.
- (b) Responsibility for payment of salary, Establishment expenses and handling of other administrative matters will, however, continue to be with the DDOs of the Department from Departmental fund.
- (c) Accounts, Establishment matters including disciplinary matters, Tender matters, Audit, Store etc. will continue to be performed by the Departmental Engineers functioning as Head of Department, Head of Office and DDOs under existing manner.
- (d) Transfer of Group-C and D staff of the Department within the ADC area of the District related to the implementation of the transferred schemes / works will be issued by the Superintending Engineer duly considering the views of TTAADC / TTAADC Bodies. However, the Government reserves the right to transfer any Govt. servant within the State in public interest. All transfer posting of Group-A and B Officers within and outside the District and all inter District transfers of Group-C and D staff will continue to be done by the Department.
- (e) The District Level ADC Body will have authority to utilise the services of all technical staff related to the implementation of the transferred schemes / works posted in the establishment of Executive Engineer. Similarly, Block Level ADC Body will have authority to utilise the services of the all technical staff related to the implementation of the transferred schemes / works posted in the establishment of Assistant Engineer / SDO having jurisdiction in the ADC areas of the Block. The appropriate level of ADC Body will have authority to closely monitor the performance of such employees within their jurisdiction and will send performance reports at periodic intervals of not exceeding a quarter commenting on the performance to the Controlling Officer of concerned Deptt. It is mandatory on the part of the Controlling officer to look into the observation made in the performance

report and take necessary action on the observations under intimation to the said Bodies of the ADC areas within one month of the receipt of the report.

5.3 Financial empowerment

(a) The Block Level ADC Body / Village Level ADC body will be authorised to levy and collect tax/charges for providing benefit to the beneficiaries subject to the guidelines as may be framed by the Govt. in this regard. Operational cost except major repair / replacement for running these projects will be borne by the said Bodies. However, Salary and establishment cost of the staff will be borne by the Department.

6. Name of Department :- **Power Department**

6.1 Functional empowerment

- (a) Transfer of responsibility for selection of sites for extension of LT power lines for public benefit.
- (b) Transfer and management of all Call Centres to Block level ADC Body / Village level ADC Body except salary and establishment expenses of staff.
- (c) Transfer of responsibility for collection of power tariff from the consumers in the villages on commission basis as per scheme that may be evolved by the concerned Department of the State Govt.

6.2 Administrative empowerment

- (a) Services of Superintending Engineer posted in District will be utilised by the TTAADC with appropriate ex-officio designation to be given by the TTAADC for their functioning in the ADC areas of the concerned District. Similarly, Senior Assistant Engineer / SDO of the Department posted in the Sub-divisions / Block will be utilised by the TTAADC by giving appropriate ex-officio designation for their functioning in the ADC areas of the concerned Block / Blocks.
- (b) Responsibility for payment of salary, Establishment expenses and handling of other administrative matters will, however, continue to be with the DDOs of the Department from Departmental fund.
- (c) Accounts, Establishment matters including disciplinary matters, Tender matters, Audit, Store etc. will continue to be performed by the Departmental Engineers functioning as Head of Department, Head of Office and DDOs under existing manner.

- (d) Transfer of Group-C and D staff of the Department within the ADC areas of the District related to the implementation of the transferred schemes / institutions will be issued by the Superintending Engineer duly considering the views of TTAADC / TTAADC Body. However, the Government reserves the right to transfer any Govt. servant within the State in public interest. All transfer posting of Group-A and B Officers within and out side the District and all inter District transfers of Group-C and D staff will continue to be done by the Department.
- (e) The District Level ADC Body will have authority to utilise the services of all technical staff related to the implementation of the transferred schemes / institutions posted in the establishment of Executive Engineer. Similarly, Block Level ADC Body will have authority to utilise the services of the all technical staff related to the implementation of the transferred schemes / institutions posted in the establishment of Assistant Engineer / SDO having jurisdiction in the ADC areas of the Block. The appropriate level of ADC Body will have authority to closely monitor the performance of such employees within their jurisdiction and will send performance reports at periodic intervals of not exceeding a quarter commenting on the performance to the Controlling Officer of concerned Deptt. It is mandatory on the part of the Controlling officer to look into the observation made in the performance report and take necessary action on the observations under intimation to the said bodies of the ADC within one month of the receipt of the report.

6.3 Financial empowerment

- (a) The Block Level ADC Body / Village Level ADC Body may be authorised to collect power tariff from the consumers on commission basis as per scheme to be evolved by the Department. Rate of Commission and modalities for operation of the same will be issued from the Govt. The Block level / Village level ADC Bodies will be responsible for ensuring deposit of tariff on monthly basis in the Account of the Department after retaining the part of its commission as per scheme guidelines.

7. Name of Department :- **Health and Family Welfare**

7.1 Functional empowerment

- (a) Transfer of power of supervision of all Primary Health centres/ Homeopathic/Ayurvedic Dispensaries will be entrusted to the Block level / Village level ADC Bodies. Similarly, power of supervision of all Dispensaries / Sub-centres will be entrusted to Block level / Village level ADC Body as may be decided by the concerned Department of the State Govt. The District level ADC Body will exercise over-all supervision of all

Health programme within the ADC areas of the District including supervision of Rural Hospitals.

(b) Transfer of responsibility for over-all supervision and monitoring of Health programme under different schemes including CSS.

(c) Selection and engagement of Community Health Guide, Persons engaged for DDT spray and similar other schemes subject to the guidelines of the State govt.

(d) Implementation of all works of construction and maintenance of houses and buildings of all Dispensaries and Health sub-centres.

7.2 Administrative empowerment

(a) Services of Chief Medical Officer posted in the District will be utilised by the TTAADC with appropriate ex-officio designation to be given by the TTAADC for their functioning in the ADC areas of the concerned District. Similarly, services of the in-charge, Rural Hospitals / PHCs posted in the Block will be utilised by the TTAADC by giving appropriate ex-officio designation for their functioning in the ADC areas of the Block / Blocks.

(b) Responsibility for payment of salary, establishment expenses, and handling of other administrative matters will, however, continue to be with the respective DDOs from Departmental fund.

(c) Accounts, Establishment matters including disciplinary matters, Audit will continue to be performed by the Head of Department, Head of Office and DDOs under existing manner.

(d) Transfer of Group-C and D staff of the Department within the ADC areas of the District related to the implementation of transferred schemes / institutions will be issued by the Chief Medical Officer duly considering the views of TTAADC / TTAADC Bodies. However, the Government reserves the right to transfer any Govt. servant within the State in public interest. All transfer posting of Group-A and B Officers within and out side the District and all inter District transfers of Group-C and D staff will continue to be done by the Department.

(e) Salary and establishment expenses of all staff posted in the ADC areas whose services have been placed with the ADC body will be borne from the departmental fund. The appropriate level of said Bodies under ADC area will have authority to closely monitor the performance of such employees within their jurisdiction and will send performance reports at periodic intervals of not exceeding a quarter commenting on the performance to the Controlling Officer of concerned Deptt. It is mandatory on the part of the Controlling officer to look into the observation made in the performance report and take necessary action on

the observations under intimation to the said Bodies of the ADC areas within one month of the receipt of the report.

7.3 Financial empowerment

(a) All programme funds of the Department earmarked for the ADC areas of the District under the District Plan / Departmental plan related to the schemes assigned to the TTAADC Bodies will be placed with the District level TTAADC Body for coordinated expenditure in the concerned District as per scheme guidelines and orders of the State Govt. as may be issued from time to time. It would be the responsibility of the District Level TTAADC Body to sub-allocate the fund according to the Plan approved by the District Level ADC Body for the ADC areas of the Blocks. The Block Level ADC Body in turn will re-allocate the fund among the villages according to the annual plan finalised by the respective Blocks. The method / formulae for sub-allocation / re-allocation will also be subject to scheme guidelines and orders of the State Govt. as may be issued from time to time.

(b) The Village Level ADC Body will have authority to sanction scheme upto Rs.50,000/-. The Block Level ADC Body will have authority to sanction scheme upto Rs.2,00,000/-. The District Level ADC Committee will have authority to sanction scheme upto Rs.5,00,000/-. This power can be exercised subject to the observance of codal formalities, instructions and guidelines issued by the State Govt. from time to time.

8. Name of Department :- **R. D. Department.**

8.1 Functional empowerment :-

(a) Transfer of responsibility for planning and implementation of all schemes including CSS. This will include right from drawing up of plan, selection of sites, preparation of schemes, selection of beneficiaries and execution as per schematic pattern, guidelines and instructions and orders of the State Govt. as may be issued from time to time.

(b) Transfer of responsibility for maintenance of assets created from the fund of RD Department including RWS.

8.2 Administrative empowerment :-

(a) Services of Executive Engineer, RED posted in the District will be utilised by the TTAADC with appropriate ex-officio designation to be given by the TTAADC for functioning in the ADC areas of the concerned District.

(b) Services of all field staff posted in the Block such as Junior Engineers, Work Assistants, Mechanics, RD Officers, RD Organisers, Gram Sebikas will be utilised by the TTAADC for their functioning in the ADC areas of respective Block / Blocks.

(c) Responsibility of payment of salary, establishment expenses and handling of other administrative matters will however continue to be with the Department.

(d) Accounts, establishment matters including disciplinary matters, audit etc. will continue to be performed by the Department through appropriate authority/Agency.

(e) Transfer of Group-C and D staff of the Department within the ADC areas of the District related to implementation of the transferred schemes / works will be issued by the D.M & Collector duly considering the views of the TTAADC / TTAADC Bodies. However, the Government reserves the right to transfer any Govt.servant within the State in public interest. All transfer posting of Group-A and B Officers and all inter District transfers of Group-C and D staff will continue to be done by the Department.

(f) The appropriate level of ADC Body will have authority to closely monitor the performance of the employees related to the schemes / works transferred to the TTAADC Bodies within their jurisdiction and will send performance reports at periodic intervals of not exceeding a quarter commenting on the performance to the Controlling Officer of concerned Deptt. It is mandatory on the part of the Controlling officer to look into the observation made in the performance report and take necessary action on the observations under intimation to the said bodies of the ADC areas within one month of the receipt of the report.

8.3 Financial empowerment :-

(a) All programme funds of the Department earmarked for the ADC areas of the District related to the schemes assigned to the TTAADC Bodies for implementation will be placed with the District level ADC body for coordinated expenditure in the concerned District subject to scheme guidelines and orders of the State Govt. as may be issued from time to time. It would be the responsibility of the District Level TTAADC Body to sub-allocate the fund according to the Plan approved by the District Level TTAADC Body for the ADC areas of Block. The Block Level ADC Body (BAC) in turn will re-allocate the fund among the villages according to the annual plan finalised by the respective Blocks. The method / formulae for sub-allocation / re-allocation shall be as per scheme guidelines and orders of the State Govt. as may be issued from time to time.

(b) The Village Level ADC Body will have authority to sanction scheme upto Rs.50,000/-. The Block Level ADC Body will have authority to sanction scheme upto Rs.2,00,000/-. The District Level ADC Body will have authority to sanction scheme upto Rs.5,00,000/-. This power can be exercised subject to the observance of codel formalities, instructions and guidelines as may be issued by the State Govt. from time to time.

9. Name of Department :- **RD(Panchayats)**

9.1 Functional and other empowerments

(a) Powers which have already been devolved / vested to the Bodies under ADC areas under different Administrative Notifications, orders, instructions and guidelines from time to time are to be implemented by the said Bodies strictly. Besides the same powers devolved / vested, further powers are vested as follows :

9.2. Administrative Control

(a) Services of all staff of the Department posted in the District, within their jurisdiction including services of the District Panchayat Officers will be utilised by the TTAADC with appropriate ex-officio designation to be given by the TTAADC for their functioning in the ADC areas of the concerned District.. Similarly all the staff of the department posted in the Block will be utilised by the TTAADC by giving appropriate ex-officio designation for their functioning in the ADC areas of the concerned Block/Blocks. In respect of staff posted in the Villages under ADC, services are placed with the respective ADC Bodies.

(a) Responsibility for payment of salary, establishment expenses, handling of other administrative matters will however continue to be with the Department.

(b) Accounts, establishment matters including disciplinary matters, audit will continue to be performed by the Department through appropriate level.

(c) Transfer of Group-C and D staff of the Department within the ADC areas of the District will be issued by the D.M & Collector duly considering the views of the TTAADC / TTAADC Bodies. However, the Government reserves the right to transfer any Govt. servant within the State in public interest. All transfer posting of Group-A and B Officers and all inter District transfers of Group-C and D staff will continue to be done by the Department.

(d) The appropriate level of said Bodies under ADC areas will have authority to closely monitor the performance of such employees within their jurisdiction and will send performance reports at periodic intervals of not exceeding a quarter commenting on the performance to the Controlling Officer of concerned Deptt. It is mandatory on the part of the Controlling officer to look into the observation

made in the performance report and take necessary action on the observations under intimation to the said Bodies of the ADC areas within one month of the receipt of the report.

9.3 Financial empowerment

(a) All programme funds of the Department earmarked for the ADC areas of the District under the District Plan / Departmental plan related to the implementation of the transferred schemes will be placed with the District level TTAADC Bodies for coordinated expenditure in the concerned District as per scheme guidelines and orders of the State Govt. as may be issued from time to time. It would be the responsibility of the District Level TTAADC Body to sub-allocate the fund according to the Plan approved by the District Level TTAADC Body for the areas of Block level ADC Body. The Block Level ADC Body in turn will re-allocate the fund among the villages according to the annual plan finalised by the respective Blocks. The method / formulae for sub-allocation / re-allocation shall be subject to the scheme guidelines and orders of the State Govt. as may be issued from time to time.

(b) The Village Level ADC Body will have authority to sanction scheme upto Rs.50,000/-. The Block Level ADC Body will have authority to sanction scheme upto Rs.2,00,000/-. The District Level ADC Body will have authority to sanction scheme upto Rs.5,00,000/-. This power can be exercised subject to the observance of codal formalities, instructions and guidelines issued by the State Govt. from time to time.

10. This shall come into force with immediate effect. The concerned Departments shall issue suitable detailed order and instructions indicating operational details in pursuance of the aforesaid devolution.

By order of the Governor,

K.V. Satyanarayana

28/3/2000

(K.V. Satyanarayana)

**Commissioner-cum-Secretary to the
Government of Tripura.**